

Daftary and Peon Type Quarters

238. Shri Ram Garib: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of Daftary and Peon type quarters at present in the General Pool;

(b) the number of Daftary and Peon type quarters at present under construction;

(c) whether it is a fact that Peon type quarters are allotted to Daftaries; and

(d) if so, the reasons therefor?

The Minister of Works, Housing and Supply (Shri K. C. Reddy):

	New Delhi	Old Delhi
Daftary type quarters	827	52
Peon type quarters	5,663	184
TOTAL	6,490	236
GRAND TOTAL	6,726*	

*This does not include the non-scheduled accommodation consisting of 435 out-houses/servants quarters in New Delhi/Old Delhi which are allotted to Class IV officers on out-of-turn basis.

(b) 2,424.

(c) Peon type quarters are allotted to all categories of Class IV officers including Daftaries.

(d) Due to economy measures and paucity of land, only peon type quarters are constructed for all categories of Class IV officers, and Daftary type accommodation already available with the Government is meagre in comparison to the demand for the same. Whenever, a vacancy of this type of accommodation occurs, the same is given to the senior most Daftary on the waiting list on the basis of priority dates. Even in respect of Classes I to III officers, a large number of them has been allotted accommodation in one, two or even three classes below their entitlement.

232 (A) L.S.D.—3.

Out of Turn Allotment to Class IV Employees

239. Shri Ram Garib: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of applications of Class IV Employees pending at present for out of turn allotment of accommodation;

(b) the number of applications pending for change of accommodation allotted out of turn on medical grounds at present;

(c) whether it is a fact that the rent for servants quarters allotted to Daftaries on out of turn basis is charged at a much higher rate than it actually in vogue; and

(d) if so, the reasons therefor?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) 67. This includes 27 cases where allotments have already been sanctioned but have not yet materialized for want of vacancies.

(b) 4. In all the four cases change has been sanctioned but allotments have not yet been made as there are no vacancies.

(c) No.

(d) Does not arise.

Calcutta Dock Workers (Regulation of Employment) Scheme

240. Shri S. M. Banerjee: Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No. 1164 on the 4th September, 1959 and state:

(a) whether the report of the one member committee appointed to review the working of the Calcutta Dock Workers (Regulation of Employment) Scheme has since been submitted; and

(b) if so, what are the main findings?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.